

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 3/MP/2017**

Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System for Ultra Mega Solar Power Park at Fatehgarh, distt. Jaisalmer, Rajasthan.

Date of hearing : 27.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : M/s Adani Renewable Energy Park Rajasthan Ltd. (AREPRL) and Others

Parties present : Shri Amit Bhargava, PGCIL  
Shri Dharmendra Gupta, AREPRL  
Shri N.C. Gupta, PFC Consulting Ltd.

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed for grant of regulatory approval for implementation of Transmission System for evacuation/ transfer of power from Solar Power Parks in Fatehgarh, district Jaisalmer, Rajasthan. The representative of the petitioner further submitted that the proposed Transmission System associated with the Solar Park was discussed and agreed in the 38th Standing Committee Meeting on Power System Planning of Northern Region held on 30.5.2016.

2. The representative of the petitioner further submitted that there is a deviation in the scope and in this regard PGCIL has requested CEA to take up the additional scope for future provision under Fatehgarh UMSP transmission scheme for discussion in the Standing Committee Meeting (SCM) on Power System Planning of Northern Region scheduled on 15.5.2017.

3. The Commission directed the petitioner to file Minutes of Meeting within one week of SCM meeting.

4. Subject to above, the Commission reserved the order in the petition.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Law)**